

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.11.2023** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : R R Info Park Pvt Ltd
MAIN PETITION NUMBER : IBA/930/2019

(IA/MA) APPLICATION NUMBERS

IA/2134(CHE)/2023

ORDER

Applicant is represented by Ld. Counsel Mr. Kumar Anurag Singh. Respondent/Financial Creditor is represented by Ld. Counsel Mr. Surya Teja Nalla.

Heard.

IA/2134(CHE)/2023 has been moved for recalling of the order dated 05.10.2023 by which after hearing the arguments advanced on behalf of the applicant, order was reserved and liberty was given to the Respondent to file written submissions, if any, since the Counsel for Respondent was not present.

It is stated that the arguments on behalf of the Respondent could not be addressed due to personal/medical reasons of the arguing counsel.

Record shows that the arguments were advanced on behalf of the Respondent on 25.08.2023 and 04.09.2023.

Looking into the submissions made and that the application is pending since 2019, we give an opportunity to the Counsel for Respondent to advance the arguments subject to payment of cost of Rs.10,000/- (Rupees Ten Thousands only) to be paid to the "**Prime Ministers National Relief Fund**" by the Respondent.

List the application on **17.11.2023** for hearing (physical hearing).

- sd -

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MS

- sd -

(SANJIV JAIN)
MEMBER (JUDICIAL)